NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

CA No. 174/2017 IN CP (IB) NO. 61/Chd/Hry/2017 (Decided matter)

Under Section 60 (5) of the Insolvency and Bankruptcy Code, 2016

In the matter of:

M.S. Motors ... Operational Creditor/Petitioner

Vs.

Preet Tractors Private Limited

...Corporate Debtor/ Respondent

Present: Mr. Atul V. Sood, Mr. Vikas Garg and Mr. Baksh

Mohindra, Advocates for applicant – Gurpreet Singh. Mr. Yash Pal Gupta, Advocate for respondent No. 2

(Operational Creditor).

Mr. Ajit Kumar, Interim Resolution Professional in person. Mr. Rishi Anand Yadav, Chief Manager for Canara Bank,

respondent No. 3.

CA No. 174/2017

Reply has been filed by the Interim Resolution Professional and also by the Operational Creditor. The rejoinder to the reply, if any, be filed at least a day before the next date of hearing with copy advance to the counsel opposite. List the matter on 15.11.2017.

Sd/-(Justice R.P. Nagrath) Member (Judicial)

November 06, 2017.